

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 25.05.2012

CP No. 22/2012 (OA No. 489/2003)

Mr. P.N. Jatti, counsel for petitioner.
Mr. Mukesh Agarwal, counsel for respondents.

Learned counsel appearing for the respondents/contemnors submits at the bar that the order dated 29th March 2007 passed by this Bench of the Tribunal in OA No. 489/2003 has been fully complied with. He referred Annexure CPR-2 Memo dated 26.04.2012 by which the sanction has been accorded to refund the amount, which has been recovered from the applicant, and also referred Annexure CPR-3 by which payment to the tune of Rs. 16,366/- has been made to the petitioner. It is further stated that the pension matter of the petitioner has also been settled by the respondents.

In view of the submissions made on behalf of the respondents and also considering the reply submitted by the respondents/contemnors, we are of the view that the respondents/contemnors have fully complied with order dated 29th March 2007 passed by this Bench of the Tribunal in OA No. 489/2003.

Consequently, the Contempt Petition stands dismissed and the notices issued earlier to the respondents stand discharged.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat